

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

C.P. No. 144(ND)/2017

**IN THE MATTER OF:**

**Kishan Gopal Agarwal And Another**

.....Petitioner

**v.**

**Shrishi Steels Pvt. Ltd. & Ors.**

.....Respondents

**SECTION : UNDER SECTION 241-242 of the Companies Act**

**Order delivered on 24.07.2017**

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**

**Hon'ble President**

**Deepa Krishan**

**Hon'ble Member (T)**

**For the Petitioner(s) : Shri Kunal Sabharwal, Advocate**

**For the Respondent(s) : Shri Pyakul Khurana & Shri Samay Maheshwari  
Advocates**

**ORDER**

Petition mentioned.

We have heard learned counsel for the parties briefly.

Learned counsel for the respondent after obtaining instructions has stated that the surviving assets of the Company in respect of land and shed shall be kept intact without creating any encumbrances in the shape of sale, mortgage or any other type of lien till the next date of hearing.

If any meeting of the Board of Directors is to be convened than the prior permission from this Tribunal shall be sought.

Reply to the petition shall be filed within three weeks with a copy in advance to the other side.

Rejoinder, if any, be filed within two weeks thereafter.

Copy of the paper book shall be filed as per the Rules.

List on 07.09.2017.

  
**(CHIEF JUSTICE M.M. KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**(MEMBER TECHNICAL)**

24.07.2017

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